

(c) whether Government have constituted a Committee to go into this question; and

(d) if so, the precise constitution and terms and reference of the Committee?

**The Minister of Health (Dr. Sushila Nayar):** (a) and (b). There is a shortage of technical staff required for medical colleges. The shortage of specialists was estimated at 2,000 at the beginning of the Plan. On account of the increased number of colleges the requirements of the Third Plan have to be revised upwards. As per assessment made for the Mid-term appraisal of the Third Plan, the number of additional teachers required is estimated at 5,100.

(c) The Government of India have not appointed any Committee to assess the shortage of teachers in Medical Colleges.

(d) Does not arise in view of reply to part (c) of the question.

#### **New Industries in States for Refugees**

2697. { **Shri P. C. Borooah;**  
**Shri S. M. Banerjee;**  
**Shri Daji;**  
**Shri Warior;**

Will the Minister of **Rehabilitation** be pleased to refer to the reply given to Unstarred Question No. 1817 on the 2nd April, 1964 and state:

(a) the broad outlines of the proposals regarding new industries in States including their estimated cost, the number of people to be employed thereunder and the extent of aid asked for; and

(b) whether detailed schemes expected from the State Governments have since been received and if so, their outlines?

**The Minister of Rehabilitation (Shri Mahavir Tyagi):** (a) A statement is laid on the Table of the House. [*Placed in Library, See No. LT-2819/64*].

(b) Detailed schemes have not yet been received from the State Governments.

#### **Dues Outstanding against N.D.M.C.**

**2698. Dr. L. M. Singhvi:** Will the Minister of **Works and Housing** be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee owes to Government a sum of about Rs. 87 lakhs;

(b) if so, on what account these dues are outstanding; and

(c) whether these dues are not being pressed because of a counter claim of the New Delhi Municipal Committee of about 3 crores as house tax on Government built property against the Government of India?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) to (c). There are claims of the Government of India against the New Delhi Municipal Committee and counter claims of the New Delhi Municipal Committee against the Government of India. Most of these claims and counter claims are disputed and pertain to a period of nearly 10 years. Detailed examination of these claims is being made through a series of meetings between all concerned to determine the exact amount of such claims and to expedite their settlement.

#### **Lawns and Parks in Government Colonies**

**2699. Shri Ram Harkh Yadav:** Will the Minister of **Works and Housing** be pleased to state:

(a) whether it is a fact that Government have taken over the maintenance of the lawns and parks in the Government employees' colonies of the Capital from the New Delhi Municipal Committee;

(b) if so, the details of the colonies affected by the take-over; and

(c) the reasons for the transfer and its effect on the Government and the Municipal employees concerned?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) The Central Public Works Department have all along been maintaining the lawns and parks in the Government colonies but only sweeping of bajri paths and lawns, which had been with the New Delhi Municipal Committee, has been taken over from them with effect from the 1st April, 1964.

(b) In the following colonies, sweeping of bajri paths and lawns has been taken over:

1. Lakshmi Bai Nagar.
2. Kidwai Nagar.
3. Lodi Road.
4. Aliganj.
5. Sarojini Nagar.
6. Netaji Nagar.
7. Vinay Marg.
8. Moti Bagh I.
9. Nauroji Nagar.

(c) The Central Public Works Department are already maintaining the lawns and parks. For administrative convenience and better co-ordination, the work of cleaning of bajri paths and lawns has also been transferred to them. No Government employee has been affected and the New Delhi Municipal Committee employees, who were doing this work, have been absorbed in the Central Public Works Department to the extent justified by the existing yardstick in the Central Public Works Department.

#### Electricity for Agriculture

**2700. Shri Harish Chandra Mathur:** Will the Minister of Irrigation and Power be pleased to state:

(a) what subsidy, if any is given for power supply to agriculture by Central and State Governments; and

(b) what amount has been spent on such subsidy during the last three

years by (i) State Governments and (ii) by Central Government?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) and (b). No subsidy is given by the Central Government for supply of Power for agriculture. Hence no expenditure has been incurred by that Government during the last three years.

As regards the State Governments, necessary information is being collected and will be placed on the Table of the House.

#### U.S. Credits for Indian Firms

**2701.** { Shri P. C. Borooah;  
Shri D. D. Mantri:

Will the Minister of Finance be pleased to state:

(a) whether the U.S. Government have of late authorised credits totalling Rs. 1.8 crores to six Indian firms;

(b) if so, to which firms and on what terms; and

(c) how the loans are proposed to be utilised by the firms?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library, See No. LT-2820/64].

तस्कर सामान

२७०२. { श्री श्रींकार लाल बेरवा :  
श्री हुकम चन्द कड़वाय :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि वर्ष १९६२-६३ और १९६३-६४ में कितने मूल्य का तस्कर सामान पकड़ा गया ?

वित्त मंत्री श्री ति० त० कृष्णमाचारी) इस सम्बन्ध में सूचना इकट्ठी की जा रही है और उसे सभा की मेज पर रख दिया जायेगा ।